HIGH COURT FOR THE STATE OF TELANGANA [3446]
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY ,THE TWENTY FOURTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

Between: **WRIT PETITION NO: 8720 OF 2025**

M/s.Laxmi Restaurant and Bar, Rep. by its Prop. Sri D.Vinod Kumar, 5-1-85/1, Wyra Road, Khammam, Telangana-507002.

AND

...PETITIONER

1. Union of India, Rep. by its Principal Secretary, Government of India, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.
2. The Commissioner of Customs and Central Tax, Appeals -I, Hyderabad Commissionerate, 7th Floor, GST Bhavan, L.B.Stadium Road, Basheerbagh, Hyderabad-500004, Telangana.
3. The Superintendant of Central Tax, Khammam Town Range, Khammam GST Dvn., Ranga Reddy GST Commissionerate Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in passing lift impugned order dated 23/10/2023 in Appeal No.132/2023-RR-GST-ADCDIN - 20231056DM00000 00592) rejecting the appeal filed by the petitioner against the order passed by the 3rd respondent cancelling the registration of the petitioner firm in Form GST REG-19 dated 29/12/2022 vide GST Registration No.36AICPD2944A1ZX, as illegal, perverse, invalid, unconstitutional and is in violation of the principles of natural justice and quash the said orders

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to pass orders directing the 3rd respondent to restore the petitioners GST Registration No.36AICPD2944A1ZX with immediate effect enabling the petitioner to commence its business

Counsel for the Petitioner: SRI. B. KRISHNA REDDY

Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR
Deputy Solicitor General of India

Counsel for the Respondent Nos. 2&3: SRI DOMINIC FERNANDES,
SC FOR CBIC

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.8720 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri B. Krishna Reddy, learned counsel for the petitioner; Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.1 and Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent Nos.2 and 3.

2. Learned counsel for the petitioner seeks to withdraw this Writ Petition with liberty to the petitioner to file properly constituted petition.

3. The other side has no objection.

4. Accordingly, this Writ Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/-K.AMMAJI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

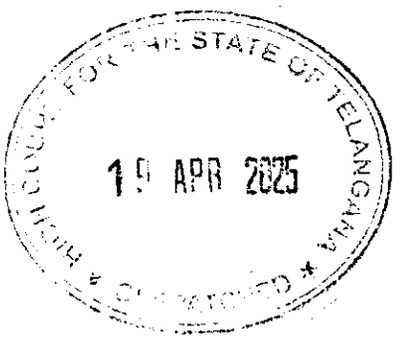
To,

1. The Principal Secretary, Union of India, Government of India, Ministry of Finance, 3rd Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.
2. The Commissioner of Customs and Central Tax, Appeals -I, Hyderabad Commissionerate, 7th Floor, GST Bhavan, L.B.Stadium Road, Basheerbagh, Hyderabad-500004, Telangana.
3. The Superintendant of Central Tax, Khammam Town Range, Khammam GST Dvn., Ranga Reddy GST Commissionerate Hyderabad.
4. One CC to SRI. B. KRISHNA REDDY, Advocate [OPUC]
5. One CC to SRI. GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
6. One CC to SRI. DOMINIC FERNANDES, SC FOR CBIC [OPUC]
7. Two CD Copies

P.M.

HIGH COURT

DATED:24/03/2025



ORDER

WP.No.8720 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(9) PA 2/4/25